

[English]

**Road Accidents**

3906. SHRI ATAL BIHARI  
VAJPAYEE:  
SHRI RAM VILAS PASWAN:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the incidence of fatal road accidents is alarmingly high in the country;

(b) if so, the number of fatal road accidents which occurred during 1992-93, 1993-94 and 1994-95 till June, respectively;

(c) whether the Government have made

any comparative study of fatal road accidents in other countries vis-a-vis India;

(d) if so, the details thereof; and

(e) the measures taken/proposed to be taken to check road accidents and vehicular pollution?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) It is quite high. However, there is a declining trend in proportion to the increase in the number of vehicles in the country.

(b) The data is collected on calendar year basis. At present, data for the year 1992 and 1993 is available which is mentioned below:

<i>Year</i>	<i>Fatal Accidents</i>	
1992	51854	(Provisional)
1993	24818	(only in respect of 15 States/UTs)

(c) No, Sir.

(d) Does not arise.

(e) The measures taken/proposed to be taken to check road accidents and vehicular pollution are given in the attached Statements I & II respectively.

**STATEMENT-I**

*The steps taken/being taken include -*

1. Formal training in a driving school is made a pre-requisite for issuance of licence to drive transport

vehicles.

2. Maximum safe laden weights have been prescribed for trucks including light commercial vehicles.

3. Maximum speed limits have been prescribed for all vehicles except light motor vehicles.

4. Uniform intervals for checking the fitness of vehicles have been prescribed throughout the country.

5. It is prescribed that road safety devices would be fitted in the vehi-

cles viz. direction indicators with blinker system for vehicles, special labels on carriages carrying dangerous or hazardous goods.

6. A National Road Safety Council has been set up for formulation of road safety measures. State Governments were also requested to set up State level road safety councils.

*The State Govts. have also been advised to take action on following lines -*

1. Strict and rigid enforcement of traffic rules and regulations.
2. Regular special drive against rash and negligent driving, driving without driving licences, drunken driving, defective headlights, over-speeding, over-loading etc.
3. Regular prosecution of violation through issue of notices.
4. Introduction of blinkers/signals at accident prone areas.
5. More Police presence in accident prone areas.
6. Special morning drives and night mobile patrolling.
7. Painting of bus boxes, yellow boxes.
8. Special night checking on Highways.
9. Special drive against buses, HTVs, TSRs, Taxis etc.

## STATEMENT-II

*Steps taken/proposed to be taken to check vehicular pollution*

1. Pollution norms have been prescribed under the Central Motor Vehicles Rules, which are required to be adhered to by all motor vehicles.
2. More stricter emission norms have been prescribed for all motor vehicles to be effective from April, 1996.
3. Possession of Pollution Under Control Certificate by all vehicles has been made compulsory in terms of Rule 115(7) of the Central Motor Vehicles Rules.
4. Officers not below the rank of Sub-Inspector of Police or Inspector of Motor Vehicles authorised to direct the driver or any person in charge of the vehicle to submit the vehicle for pollution checking in case he has reason to believe that the vehicle is not complying with the prescribed emission norms.
5. The Registering authorities empowered to suspend the registration of the vehicle on the basis of report about non-compliance of emission norms sent to it by the Checking Officer.
6. The Motor Vehicles Act is proposed to be amended to provide for -
  - (i) stricter penalties for overloading, which is also responsible for vehicular

pollution.

- (ii) compounding of offences relating to vehicular pollution.

7. The State Governments have been advised to strictly enforce the provisions of the Motor Vehicles Act/ Rules with reference to vehicular pollution. They have been particularly advised to take the following measures -

- (a) the infrastructure in the Transport Dep'ts. should be strengthened for carrying out checks of the motor vehicles.
- (b) private workshops/petrol pumps should be authorised to carry out such checks and issue Pollution Under Control Certificate.
- (c) appropriate measures may be taken to check the vehicles of other States entering the State from each border point. If necessary, the Pollution Level Check Centres should be set up on each border point.
- (d) Public Awareness campaign should be started.
- (e) Inter-State Committees should be constituted to coordinate the checking drives and awareness campaigns. In this measure local bodies should also be associated.
- (f) One of the reasons for vehicular pollution in diesel vehicles has been identified as overloading. The States have been emphasised to

take effective steps to check overloading.

- (g) As far as possible, the transport activities should be shifted to locations outside the city limits.

8. It has also been impressed upon the industry to develop 4 stroke engines for two-wheelers which are less pollutant.

[*Translation*]

### **Construction of Bridges in Bihar**

3907. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of bridges constructed over national highways in Bihar during 1992-93;

(b) the number of bridges under repair on the national highways in Bihar during each of the last three years; and

(c) the details of expenditure incurred on repairs of bridges during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The construction of two bridges has been completed during the year 1992-93.

(b) and (c). The Maintenance and Repairs of National Highways including bridges is a continuous process. The number of bridges repaired and expenditure incurred therein during the last 3 years as furnished by the State Government is as under: